

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 777/87

Transfer Application No:

DATE OF DECISION 11.11.92

Shri K.L. Khanzode Petitioner

Advocate for the Petitioners

Versus

Director of Printing, New Delhi Respondent  
and others.

Shri V.S. Masurkar Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K. Dhaon, Vice Chairman

The Hon'ble Shri Ms. Usha Savara, Member (A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

*Sub*  
(S.K.DHAON)  
Vice Chairman.

NS/

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 777/87

Shri K.L. Khanzode

... Applicant.

V/s.

Director of Printing  
Nirman Bhavan, New Delhi

The Secretary to the  
Govt. of India,  
Nirman Bhavan  
New Delhi.

Controller of Stationery  
Govt. of India, Stationery  
Officer, 3, Church Lane,  
Calcutta.

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman  
Hon'ble Ms. Usha Savara, Member (A).

Appearance:

Shri V.S. Masurkar, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 11. 11. 92.

( Per Shri S.K. Dhaon, Vice Chairman )

Shri Masurkar states that, during the pendency  
of the application, the department has given to the  
applicant all the **reliefs** claimed in this application.  
In view of the statement, this application has become  
infructuous.

This application is dismissed but without any  
order as to costs.

*U. Savara*  
(USHA SAVARA)  
MEMBER (A)

*S.K.D.*  
(S.K.DHAON)  
VICE CHAIRMAN

MS/